

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:2017

ANSWERED ON:08.03.2011

PYKKA SCHEME

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Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the number of Panchayat/Block Panchayat/villages covered/not covered under the Centrally sponsored Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme, State-wise;
- (b) whether the Government has noticed/received complaints about the inadequate distribution/misutilisation of funds released under the said scheme released to the State Governments;
- (c) if so, the details thereof and the action/steps taken thereon so far, State-wise;
- (d) the details of norms/criteria fixed by the Government for distribution of funds under the said scheme; and
- (e) the details of funds allocated/released for conducting/organising women sports competitions/prize distribution under the said scheme during each of the last three years and the current year, State-wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (AJAY MAKEN)

- (a) The scheme envisages to cover all village and block panchayats in a phased manner over a period of 10 years. State-wise details of Village panchayats and block panchayats covered so far under Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme are given at Annexure-I.
- (b) While no complaints as such have been received, in the Department related Parliamentary Consultative Committee held on 10.11.2009, Members of Parliament had suggested that the monitoring of the scheme may be made more effective by including Members of Parliament in the District-level Executive Committee.
- (c) Instructions to that effect have been issued to the State Governments. Some states like Andhra Pradesh, Haryana, Himachal Pradesh and Maharashtra have confirmed their acceptance of the revised composition of the District Level Executive Committee for PYKKA.
- (d) Norms fixed for sanction of grants to States/Union Territories under PYKKA Scheme:-
 - (i) Annual coverage of block and village panchayats @ of 10 percent is allowed with a special relaxation for North Eastern states, which are allowed 20 percent annual coverage.
 - (ii) Village Panchayats meeting the national average population norm of 4600 each are eligible for sanction of grants.
 - (iii) Smaller panchayats are to be clubbed unless specifically exempted.
 - (iv) All the Block panchayats irrespective of the size of the population are covered under the scheme
 - (v) Village panchayats having larger population are sanctioned grants on pro-rata basis, taking the national average as the base.
 - (vi) One Time seed capital grant of Rs. 1 Lakh to each Village Panchayat is sanctioned on 75 :25 basis between Central Government and State Governments for Normal States and on 90 :10 basis for Special Category States. On the same lines, a uniform grant of Rs. 5 lakh is provided to each block Panchayat.
 - (vii) The norm for release of grants for competitions at the sub-national levels is as under.

- a Block Level Competition Rs. 50,000/-
- b District Level Competition Rs. 2 Lakh
- c State Level Competition (i) Rs. 10 Lakh for State
(ii) Rs. 5 Lakh for Union Territory

(e)The National women championship has been integrated into PYKKA from the current year. The detail of state-wise release of grants is given in the Annexure-II.